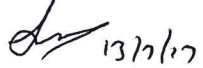



**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM**

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/118/(IB)/2017
NAME OF THE PETITIONER(S) : VIVANTA
NAME OF THE RESPONDENT(S) : AUROMIRA ENERGY CO. PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	SREERAM. U	RESPONDENT	 13/7/17 9840410549 sreeramadev@gmail.com
2.	R. PRASAD	PETITIONER	 9444245200

ORDER

Counsel representing both the parties are present. Counsel for respondent filed counter and furnished copy to the other side. Counsel for petitioner is directed to file affidavit and bank statement as per Sec.9(3)(b) & (c) of I&B Code, 2016. Counsel for respondent stated that there is a chance of settlement between the parties and wanted to file a proposal in this regard. In view of the submissions of both the sides, time enlarged at request for hearing submissions. Put up on 31.07.2017 at 10.30 A.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)